

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 478/TT/2020

- Subject** : Petition for approval of Annual Fixed Cost and determination of tariff from COD to 31.3.2024 for 220 kV Srinagar-Baramwari line under UITP Scheme as per Commission's order dated 31.1.2013 in Petition No. 133/MP/2012 for 2019-24 tariff period
- Date of Hearing** : 15.6.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Transmission Corporation of Uttarakhand Ltd. (PTCUL)
- Respondents** : Power Grid Corporation of India Ltd. (CTU) & 2 Others
- For Petitioner** : Shri Santosh Krishnan, Advocate, PTCUL
Ms. Sonam Anand, Advocate, PTCUL
Shri A. K. Agarwal, PTCUL
Shri S. P. Arya, PTCUL
- For Respondents** : Shri Sajan Poovayya, Sr. Advocate, L&T UHL
Shri Aniket Prasoon, Advocate, L&T UHL
Shri Md. Aman Sheikh, Advocate, L&T UHL
Ms. Vardhikaa Sharma, Advocate, L&T UHL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner made the following submissions:
- a. Instant petition has been filed for determination of transmission tariff of 220 kV Srinagar-Baramwari Transmission Line [Point of Inter-connection (Singoli-Bhatwari HEP from the proposed Baramwari-Srinagar 220 kV D/C line) to Khandukhal-Srinagar Sub-station] under UITP Scheme pursuant to the order dated 31.1.2013 in Petition No. 133/MP/2012;
 - b. All information/ documents directed by the Commission vide RoP of hearing dated 31.7.2020 have been submitted vide affidavit dated 12.10.2020;
 - c. L&T Uttaranchal Hydropower Ltd. (in short, 'L&T'), Respondent No. 2, has filed additional objections vide affidavit dated 8.5.2021 in compliance of the directions of the Commission vide Record of Proceedings (RoP) of hearing dated 27.4.2021. No other Respondent has filed reply in the matter;



d. Due to COVID-19 pandemic, rejoinder to the additional objections filed by L&T could not be filed as per the timeline mentioned in RoP of hearing dated 27.4.2021 and sought four weeks' time to file the rejoinder.

3. Learned Sr. Advocate for L&T submitted that Uttarakhand Jal Vikas Nigam Ltd. should also be impleaded as a Respondent in the matter as some of its generating stations are likely to be connected to the transmission asset.

4. In response to a query of the Commission, learned counsel for the Petitioner submitted that all the users of the transmission asset, besides L&T which is presently connected to the transmission asset, have been impleaded as Respondents in the matter. He also submitted that three other generators for whom the transmission asset was envisaged have not set up their generating stations.

5. The Commission observed that the transmission charges approved for the transmission asset has to be shared by the entities/ beneficiaries in the region and hence they should be made Respondents in the matter. Otherwise, the Petitioner may face difficulties in recovery of the approved transmission charges. The Commission also observed that the generators for whom the transmission asset was envisaged should also be made party to the proceedings, even though the generating stations have not been commissioned. The learned counsel of the Petitioner requested the Commission to grant liberty to take instructions from his client on this issue.

6. The Commission directed the Petitioner to implead all the necessary parties and file revised "Memo of Parties" and serve a copy of the petition on all the Respondents by 28.6.2021 and the Respondents to file their reply by 15.7.2021. The Commission also directed the Petitioner to file rejoinder, if any, with an advance copy to the Respondents, by 30.7.2021. The Commission observed that the parties should comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

7. The Petition shall be listed for final hearing in due course for which separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

